

Through Video Conference via Cisco WebEx.

SC No. 23/2019

CBI v. Shashank Jadon & Anr.

In view of the office order No. Power/Gaz./RADC/2020 /E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi, the matter is taken up for hearing through video conference.

11.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 Shashank Jadon not produced from JC.

Accused No. 2 Manoj Kumar is absent.

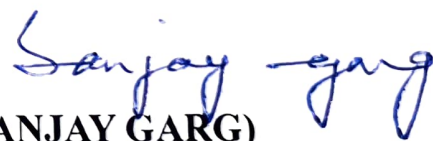
Closure report filed by the investigating agency qua the co-accused Satpal Bhati is pending consideration.

None has appeared on behalf of the accused persons as well as the complainant despite waiting till 12.30 p.m. Let notice be issued to the accused persons through their counsels for the next date. Notice be also issued to the complainant through IO. IO shall remain present on the next date.

Re-list for consideration on the closure report on **24.08.2020**. Copy of the order be provided to the PP for the CBI.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/11.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 05/2019

CBI v. R. C. Aggarwal & Ors.

11.08.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 R. C. Aggarwal on bail.

Accused No. 3 P. K. Malhotra on bail.

Accused No. 6 Pohp Singh on bail.

Accused No.7 M/s. Deep Travels, represented through its Proprietor Pohp Singh i.e. accused No. 6.

Accused No. 8 Anil Kalia on bail.

Sh. V. P. Singh, counsel for accused No. 1.

Sh. A. P. Singh, counsel for accused Nos. 2, 4 & 5.


Sh. Vijay Chaudhary, counsel for accused Nos. 3, 6, 7 & 8.

Part final arguments heard on behalf of accused Nos. 2, 4 & 5.

At request, the matter be re-listed for further final arguments on **22.08.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/11.08.2020.

Through Video Conference via Cisco WebEx.
CBI Case No. 112/2019
CBI v. Ashwani Sharma & Ors. (Raj Vihar CGHS Ltd.)

11.08.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.
Dr. Sushil Kumar Gupta, counsel for accused Nos. 1 & 6.
Sh. Harsh Khanna, counsel for accused Nos. 3 & 4 and proxy counsel for accused No. 5.

The counsel for accused Nos. 3 to 5 has again reiterated that it would not be possible to address arguments on charge through video conference due to voluminous nature of the judicial record.

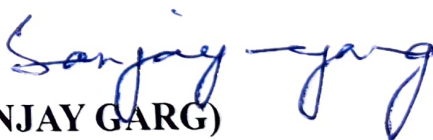
The Reader has reported that the accused No. 7 as well as his counsel could not be contacted as their phone numbers are not available on record.

Considering the above, the matter be re-listed for arguments on charge on

21.09.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/11.08.2020.